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मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 417]

भोपाल, बुधवार, दिनांक 2 अगस्त 2017—श्रावण 11, शक 1939

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 2 अगस्त 2017

क्र. 176-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश मंत्री (वेतन तथा भत्ता) संशोधन विधेयक, 2017 (क्रमांक 17 सन् 2017) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH BILL
No. 17 of 2017

THE MADHYA PRADESH MANTRI (VETAN TATHA BHATTA) SANSHODHAN VIDHEYAK, 2017

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MADHYA PRADESH BILL

No. 17 OF 2017

**THE MADHYA PRADESH MANTRI (VETAN TATHA BHATTA) SANSHODHAN
VIDHEYAK, 2017**

A Bill further to amend the Madhya Pradesh Mantri (Vetan Tatha Bhatta) Adhiniyam, 1972.

Be it enacted by the Madhya Pradesh Legislature in the sixty-eighth year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the **Madhya Pradesh Mantri (Vetan Tatha Bhatta) Sanshodhan Adhiniyam, 2017.**

(2) It shall come into force from the date of its publication in the Madhya Pradesh Gazette.

Substitution of section 2.

2. For section 2 of the Madhya Pradesh mantri (Vetan Tatha Bhatta) Adhiniyam, 2017 (No. 25 of 1972) (hereinafter referred to as the principal Act), the following section shall be substituted, namely:—

“2. In this Act unless the context otherwise requires,—

Definitions.

(a) “Minister” includes Chief Minister;

(b) “Ex-Chief Minister” means the Ex-Chief Minister of the successor State of Madhya Pradesh and includes such Ex-Chief Minister of existing State of Madhya Pradesh who was elected from the Vidhan Sabha constituency of the successor State of Madhya Pradesh;

(c) “existing” State of Madhya Pradesh” and “successor State of Madhya Pradesh” shall have the same meaning as assigned to them in clause (e) and clause (j) of the Madhya Pradesh Reorganisation Act, 2000 (No. 28 of 2000).

Amendment of section 3.

3. In section 3 of the principal Act, for full stop, colon shall be substituted and thereafter the following provisos shall be added, namely:—

“Provided that a Ex-Chief Minister” shall be entitled to an honorarium which shall be equivalent to the salary of a Minister:

Provided further that if a Ex-Chief Minister holds any post of Minister in the Central Government or State Government, then he shall not be entitled to such honorarium during that period.”.

Amendment of section 4.

4. In section 4 of the principal Act,—

(i) in sub-section (1), shall full stop, colon shall be substituted and thereafter the following proviso shall be added, namely:—

“Provided that a Ex-Chief Minister shall be entitled to a sumptuary allowance equivalent to a Minister, but he shall not be entitled to the sumptuary allowance as a Member of Parliament or Member of Legislative Assembly,”;

(ii) in sub-section (3), for full stop, colon shall be substituted and thereafter the following proviso shall be added, namely:—

“Provided that a Ex-chief Minister shall be entitled to a daily allowance equivalent to a Minister, but he shall not be entitled to the daily allowance as a Member of Parliament or Member of Legislative Assembly.”.

5. In Section 5 of the principal Act,—

Amendment of Section 5.

(i) in sub-section (1), for full stop, colon shall be substituted and thereafter the following proviso shall be added, namely:—

“Provided that a Ex-Chief Minister shall be entitled throughout his life, without payment of rent, to the use of a furnished residence equivalent to a Minister.”;

(ii) in sub-section (4), for full stop, colon shall be substituted and thereafter the following proviso shall be added, namely:—

“Provided that the provision of this sub-section shall apply to a Ex-Chief Minister as it apply to a Minister.”.

(iii) in sub-section (5), for full stop, colon shall be substituted and thereafter the following proviso shall be added, namely:—

“Provided that the provision of this sub-section shall apply to a Ex-Chief Minister as it apply to a Minister.”.

6. In Section 6 of the principal Act,—

Amendment of Section 6.

(i) in sub-section (1), for full stop, colon shall be substituted and thereafter the following proviso shall be added, namely:—

“Provided that the provision of this sub-section shall apply to a Ex-Chief Minister as it apply to a Minister.”.

(ii) in sub-section (2), for full stop, colon shall be substituted and thereafter the following proviso shall be added, namely:—

“Provided that the provision of this sub-section shall apply to a Ex-Chief Minister as it apply to a Minister.”.

7. In Section 7 of the principal Act, in sub-section (1), for full stop, colon shall be substituted and thereafter the following proviso shall be added, namely:—

Amendment of Section 7.

“Provided that a Ex-Chief Minister shall be entitled to the facilities provided under this sub-section.”.

8. In Section 9 of the principal Act, in sub-section (3), for full stop, colon shall be substituted and thereafter the following proviso shall be added, namely:—

Amendment of Section 9.

“Provided that a Ex-Chief Minister shall be entitled, without payment of any charge, to accommodation in and provision of electricity at, circuit houses and rest houses maintained by the State Government.”.

9. In Section 9-A of the principal Act, for full stop occurring at the last place, colon shall be substituted and thereafter the following proviso shall be added, namely:—

Amendment of Section 9-A.

“Provided that the provision of this section shall also apply to a Ex-Chief Minister.”.

10. (1) The Madhya Pradesh Mantri (Vetan Tatha Bhatta) Sanshodhan Adhyadesh, 2017 (No. 2 of 2017) is hereby repealed. **Repeal and saving.**

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provision of this Act.

STATEMENT OF OBJECTS AND REASONS

Ex-Chief Ministers in the State were given salary, allowances and other facilities at par with the Ministers by executive order dated 21st April, 2016. It has been decided to incorporate these facilities in the Madhya Pradesh Mantri (Vetan Tatha Bhatta) Adhinyam, 1972 (No. 25 of 1972).

2. As the matter was urgent and the Madhya Pradesh Legislative Assembly was, not in session; the Madhya Pradesh Mantri (Vetan Tatha Bhatta) Sanshodhan Adhyadesh, 2017 (No. 2 of 2017) was promulgated for the purpose. It is now proposed to replace the said Ordinance by an Act of the State Legislature without any modification.

3. Hence this Bill.

BHOPAL :
DATED THE: 18th July 2017.

LAL SINGH ARYA
Member-in-Charge.